

C. A. Bench, JAIPUR A.Y

Date of Order

Orders O.A. No.816/92

3.8.1993

Mr.R.C.Gaur - counsel for the applicant

Mr.V.S.Gurjar - counsel for the respondents

Heard the learned counsel for the parties, perused ~~in~~ Annexure :A-1 and R-4 and the submissions made by the learned counsel for the parties. In the instant case, there is an alternative remedy which is available to the applicants under the Industrial Disputes Act. The applicants can move before the appropriate authority/tribunal according to law and the Tribunal/authority/Court will look into all the disputes/aspects of the work load and other allied matters and will pass necessary orders. The tribunal will also <sup>be</sup> at liberty to grant stay order if considered necessary looking to the facts and circumstances of the case. This stay order shall continue for 15 days from today and automatically come to an end. The parties may appear before the Tribunal/Authority on 18th Aug. 1993. The papers/documents may be returned to the applicant for presentation before the competent authority/tribunal within a week so that other party can agitate accordingly. The O.A. stands disposed of.

*Recd  
one copy  
this order  
will set  
the date  
16/8/93  
O.A. 816/92*

(P.P.Srivastava)  
Member (A)

(D.L.Mehta)  
Vice Chairman.

*Rebuttal  
16/8/93  
Kundan Singh*